

**Growth Rate of Agricultural Production**

964. SHRI LAKSHMAN MALLICK:  
DR. G. S. RAJHANS:

Will the Minister of AGRICULTURE be pleased to state:

(a) the targets fixed and achieved for production of foodgrains during each of the last three years;

(b) whether the overall growth rate of

agricultural production in 1986-87 is estimated to show a marginal decline as compared to 1984-85 and 1985-86; and

(c) if so, to what extent and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) The targets fixed and achievements for production of foodgrains during 1984-85, 1985-86 and 1986-87 are given below:—

(Million Tonnes)

Year	Targets	Achievements
1984-85	153.60	145.54
1985-86	159.20	150.44
1986-87	160.00	144.07

(b) and (c) Yes, Sir. The all-India index numbers of production for all crops and percentage growth over previous year dur-

ing the period 1984-85 to 1986-87 are as under:—

Year	Index of production for all crops	Percentage increase (+) or decrease (—) over previous year
1984-85	154.6	— 1.2
1985-86	161.7	+ 4.6
1986-87	152.6	— 5.6

The decline in agricultural production in 1986-87 over 1984-85 was largely on account of adverse weather conditions.

missioners in the country, State-wise during the last three years;

**Firms Defaulting in Payment of Provident Fund Contribution**

965. SHRI KAMLA PRASAD SINGH:  
Will the Minister of LABOUR be pleased to state:

(a) the details of the firms that defaulted in payment of provident fund contributions to the Regional Provident Fund Com-

(b) the reasons for not paying the contributions in time;

(c) the details of steps taken to ensure timely payment of contribution by the firms; and

(d) the number of officials who were proceeded against for lack of efficient performance of their duties and the action taken against them?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) The required information is as given in the statement below.

(b) The employers generally plead industrial sickness as the main reason for default on their part;

(c) The EPF authorities are generally taking following action against the defaulters, for realisation of the outstanding dues:—

- (i) Issue of Revenue Recovery certificates under section 8 of the EPF Act;

(ii) Filing of prosecution cases against unexempted establishments under Section 14 of the EPF Act;

(iii) Filing of complaints under section 406/409 IPC; and

(iv) Levying of damages under section 14B of the EPC Act.

(d) The information is being collected and will be laid on the Table of the Sabha in due course.

## STATEMENT

Sl. No.	Region	As on 31.3.1985		As on 31.3.1986		As on 31.3.1987	
		No. of defaulters	Total arrears	No. of defaulters	Total arrears	No. of defaulters	Total arrears
1	2	3	4	5	6	7	8
		(Rs. in lakhs)		(Rs. in lakhs)		(Rs. in lakhs)	
1.	Andhra Pradesh	949	72.12	995	136.40	929	182.44
2.	North East Region	155	21.12	224	57.73	163	47.37
3.	Bihar	945	215.05	936	197.45	936	212.94
4.	Delhi	242	121.74	268	147.32	206	154.51
5.	Gujarat	196	101.87	378	140.97	570	202.66
6.	Haryana	291	250.25	208	275.01	230	295.11
7.	Karnataka	122	93.79	182	128.61	210	132.40
8.	Kerala	336	157.30	41	182.36	327	231.43
9.	Madhya Pradesh	611	924.63	611	1109.25	1278	1453.43
10.	Maharashtra	457	627.53	438	665.04	478	738.64
11.	Orissa	635	155.35	685	197.21	800	331.58
12.	Punjab	451	60.75	391	68.02	406	79.10
13.	Rajasthan	509	134.84	223	85.15	302	181.01

14. Tamil Nadu	660	433.34	695	550.78	842	539.90
15. Uttar Pradesh	1076	1009.58	812	961.95	832	1454.42
16. West Bengal	1130	850 7	1135	846.75	1140	960.50
	8765	5229.83	8593	5830.00	9649	7197.44